No. 1-17/FSSAI/T/2010 Food Safety and Standards Authority of India Ministry of Health & Family Welfare, Govt. of India FDA Bhawan, Kotla Road New Delhi-110002

Dated: 20th January, 2012

Subject: Ad-hoc instructions related to re-sampling and re-testing of food grains including Pulses' consignments by Authorized Officers, FSSAI -reg.

In recent times, Food Safety and Standards Authority of India (FSSAI) has been receiving many representations from food importers in India requesting re-sampling and re-testing of food grains including pulses being imported into India that have been found non-conforming to the standards prescribed under FSS (Food Product Standards and Food Additives) Regulation, 2011 in respect of foreign matter, mineral matter and damaged grains. The matter has been considered keeping in view the objective of ensuring the mandate of safe food imports into India, and it has been decided not to relax the prescribed limits of the above said parameters in FSS Regulations, 2011. However, after due consideration of operational issues, inconvenience suffered by the food importers in India and need for import of certain types of food grains due to inadequate domestic production, it has been decided that an opportunity can be granted on the request of the importer to improve the quality of the imported food grains by removing foreign matter, mineral matter and damaged grains subject to the condition that cleaning/sorting of the food grains will be done by the importer strictly under the supervision of the Customs in customs bonded area to make the consignment conforming to the standards prescribed under FSS (Food Product Standards and Food Additives) Regulation, 2011. NOC will be given by the Authorized Officer, FSSAI, if the sample of the improved product is found to be conforming to the standards.

This applies with immediate effect till further orders.

This issues with the approval of the Competent Authority.

Senior Inspecting Officer

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